

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PARORCH DEVELOPERS LLP

RELEVANT PARTICULARS

1	Name of corporate debtor	PARORCH DEVELOPERS LLP
2	Date of incorporation of corporate debtor	28th March, 2011
3	Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAA-4272
5	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 15 Anuradha Next To Fire Brigade, Irla Bridge, Andheri (W), Mumbai, Maharashtra, India, 400058
6	Insolvency commencement date in re-spect of corporate debtor	16th June, 2026 (Copy of the CIRP order was uploaded on the NCLT portal only on 13th July, 2026)
7	Estimated date of closure of insolvency resolution process	13th December, 2026
8	Name and registration number of the in-solvency professional acting as interim resolution professional	Ritesh R. Mahajan IBBI Registration No. IBBI/IPA-002/IP-N00048/2017-18/10132
9	Address and e-mail of the interim resolution professional, as registered with the Board	B-203, Devgiri, Ganeshmala, Sinhagad Road, Pune, Maharashtra, 411030 Email: ritesh@riteshmahajan.in
10	Address and e-mail to be used for correspondence with the interim resolution professional	B-203, Devgiri, Ganeshmala, Sinhagad Road, Pune, Maharashtra, 411030 Email: parorchcirp@riteshmahajan.in
11	Last date for submission of claims	29th July, 2026
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as-certained by the interim resolution professional	Allottees
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1.Mr. Mahesh Goverdhan Bagla IBBI/IPA-002/IP-N00689/2018-2019/12207 2.Mr. Rushikesh Subhash Kanhed IBBI/IPA-001/IP-P-01957/2020-2021/13445 3.Mr. Neeraj Nagar IBBI/IPA-002/IP-N01322/2025-2026/14555 (Profile of aforementioned Insolvency Professionals are available on IBBI website at https://ibbi.gov.in/ips-register/view-ip/1)
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads https://ibbi.gov.in/ips-register/view-ip/1 Physical address: As mentioned hereinabove under Serial No. 10.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Parorch Developers LLP on 16th June, 2026. The creditors of M/s Parorch Developers LLP, are hereby called upon to submit their claims with proof on or before 29th July, 2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial Creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (Allottees) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Ritesh R Mahajan
Interim Resolution Professional For Parorch Developers LLP
IBBI/IPA-002/IP-N00048/2017-18/10132

Date: 15th July, 2026
Place: Pune

AFA Valid up to – 31.12.2026